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(A)

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O.A. 476/95

Serial
No. of
OrderDate of
Order

Order with Signature

7.8
02

Heard Sri T. Sengupta,
Advocate for the applicant. The
applicant filed his original
Application challenging the order
placing him under suspension
because of disciplinary proceedings
initiated against him as per
Annexures-1 and 2. The learned
Senior counsel ~~of~~ Sri Ashok
Mohanthy on behalf of the
Respondents - Department stated
that the applicant had been
reinstated in service; and
that he had retired from
service; and that he had been
paid all his retirement
benefits. The statements of
Sri Mohanthy are recorded.

In view of the submissions
made by Sri Mohanthy, learned
Senior counsel for the Respondents,
the application has become
infructuous. We, therefore,
dismiss this O.A. as infructuous.
No costs.

Order dt. 5.12.95

Counter be filed
by three weeks.


Registrar

Counter
filed.
For hearing.
Date Bench
3/8

For hearing.
Date Bench
8/3

For hearing.
Date Bench
12/3

Or. dt. 30.7.02.

for hearing.

Dr
6/8

Bench

Sunil Kumar Hing
Member (A)

1. Anwarul Haque
Member (S) 7/8/2002